

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 118/TT/2014**

Subject : Approval for determination of transmission tariff from COD to 31.3.2019 for assets (07 Nos.) under transmission system for Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B in Eastern Region for tariff block 2014-19.

Date of hearing : 5.4.2016

Coram : Shri Gireesh. B. Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Electricity Board & 5 others

Parties present : Shri S.S. Raju, PGCIL  
Shri M.M Mondal, PGCIL  
Shri Subhash C. Taneja, PGCIL  
Shri S.K Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed for approval of the transmission tariff for assets (07 Nos.) under transmission system for "Transfer of power from Generation Projects in Sikkim to NR/WR Part-B" in Eastern Region.

2. The Commission after hearing the parties observed that PGCIL is declaring COD of the various elements of the project on different dates in a month as a result of which tariff calculation becomes complicated. The Commission directed the petitioner to ensure that the all elements of projects which are likely to be commissioned during a month, there COD shall be declared one date only preferable on the date of commissioning of the last asset during the month. The Commission observed that Assets-1, 3, 4 and 6 in the instant case were commissioned in June, 2014 and hence the petitioner should claim tariff of these assets on the basis of COD of Asset-4 i.e 30.6.2014.

3. The Commission directed the petitioner to submit the following information on affidavit, with an advance copy to respondents by 25.4.2016:-

- (i) Status of commissioning of the remaining assets of the elements (i) 'LILO of Teesta V - Siliguri 400 kV D/C line at Rangpo' and (ii)'Establishment of



400/220/132 kV Gas Insulated at Rangpo with 16X105 MVA, 400/220 kV 1-Phase transformers and 3X100 MVA, 220/132 kV 1-Phase transformers' and under which petitions their tariffs are being claimed.

- (ii) Exchange rate proofs of all the foreign loans (i.e. IFC-A, IFC-B, ICFF and FC Bond) at the respective CODs of all the assets and also the proof of Rate of Interest of FC Bond.
- (iii) Editable soft copy (in Excel format) with links, of computation of interest during construction (IDC) on cash basis, from:
  - i) The date of infusion of debt fund up to SCOD
  - ii) From SCOD to Actual COD of the Asset;

Further, while submitting the un-discharged liability portion of IDC and IEDC, clarify whether it has been included in the projected add-cap claimed.

- (iv) Form-9B (Details of Foreign Loans) and Form-14 (Other Income as on COD) in respect of all the Assets.
  - (v) Explicitly mention which financial year they are describing by writing Year-1 to 5 in Form-12A (IEDC) in respect of all the assets.
  - (vi) Clarification as whether the entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same, among the sub-station and transmission line, separately.
4. The Commission further directed the respondents to file reply by 2.5.2016 and the petitioner to file rejoinder, if any, by 7.5.2016. In case, the information is not filed within the said date, the matter shall be decided based on available records.
5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Legal)

